



27 & 30

% 15.12.2009

Present : Mr. Sanjeev Sabharwal, Adv. for the Appellant.
Mr. Ajay Vohra, Ms. Kavita Jha and Ms. Akansha
Aggarwal, Advs. for the Respondent.

+ ITA No. 1244/2009
ITA No. 1250/2009

* The Income Tax Appellate Tribunal has followed its decision in the case of *DCIT vs. Binary Sematics, ITA No. 293/Del/05.*

On 1st December, 2009 order was passed directing the learned counsel to inform us whether any appeal was preferred against that judgment or not.

Learned counsel is not in a condition to affirm the same even today. In these circumstances, we draw the inference that the aforesaid order was accepted by the Department and dismiss these appeals. However, in case it turns out that appeal was preferred against that order and still pending, the appellant shall be entitled to seek revival of these appeals.


A.K. SIKRI, J.



SIDDHARTH MRIDUL, J.

DECEMBER 15, 2009

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